(11)

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1443/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE PARTIES:

ICICI Bank Limited.

V/s.

Anil Printers Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

Mr. Me Cher redundaron Adv.

afw me shivani vora Advocati Kalani i/b MPP &- Portons For Applians Kalal

ORDER

CP No.1443/I&BP/NCLT/MB/MAH/2017

On the submissions made by the Petitioner Counsel, the Corporate Debtor Counsel continuing arguing on jurisdictional point without coming to the facts of the case and not inclined to stop arguing, for the Corporate Debtor Counsel has already filed written submissions before this Bench, this matter is posted for orders basing on the submissions made by the Petitioner Counsel and the written submissions filed by the Corporate Debtor.

Sd/-

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)